

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-205**

IB-1158/ND/2018

CA-1852, 1854 & 1795

/C-V/ND/2020

**IN THE MATTER OF:**

M/s. Modern Credit Pvt. Ltd.

**Vs**

. M/s. Dee Ess-Buhin Pvt. Ltd.

....Applicant

....Respondent

**SECTION**

U/s 7 IBC code 2016

Order delivered on 13.03.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Raj Kumar (Liquidator)

For the Respondent :

**ORDER**

**IA-1852/2020:-**

An application has been filed on behalf of liquidator for compliance under Regulation 34 of IB Board of India (Liquidation Process) Regulation, 2016. The same is taken on record.

**IA-1854/2020:-**

An application has been filed on behalf of liquidator for compliance under Regulation 31(2) of IB Board of India (Liquidation Process) Regulation, 2016. The same is taken on record.





**IA-1795/2020:-**

An application has been filed on behalf of liquidator for compliance under Regulation 5 and 13 of IB Board of India (Liquidation Process) Regulation, 2016. The same is taken on record.

sd/-

(K.K. VOHRA)  
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)

(Chirag)